# Meeting 2: In-Person Discussion on Draft Guidelines for Examination of Computer Related Inventions (CRIs), 2025

Date: May 13, 2025 Venue: IPO, Delhi

Chairperson: Prof. (Dr.) Unnat P. Pandit (CGPDTM)

### **Participants**

### a) Offline:

S.No.	Name	IN/PA and Office Details	
1.	Smt Anindita Goswami	IN/PA-2179 (S.Majumdar & Co, New Delhi)	
2.	Shri Abhishek Sen IN/PA-980 (S.Majumdar & Co, New Delhi)		
3.	Smt Garima Rai		
4.	Smt Preeti Sharma	DE Penning & DE Penning	
5.	Shri Ashwani Balayan	IN/PA-1149 (ALG India Law Offices LLP)	
6.	Smt Chandni Agarwal	Google, India	
7.	Shri Himanshu Chawla	K&S Partners	
8.	Shri Saurabh Kr Gautam	Kan & Krishme	
9.	Shri Sahil Pahwa	-	
10.	Smt Priyanka Shukla	Kan & Krishme	
11.	Smt Vasupriya Awasthi	RK Dewan & Co	
12.	Shri Deepak Singh	RK Dewan & Co	
13.	Shri Kamal Deep	RK Dewan & Co	
14.	Smt Saumya Shandilya	Obhan & Associates	
15.	Smt Aparna Kareer	Obhan & Associates	
16.	Shri Neel Kamal Jain	NeelKamal & Associates	
17.	Smt Yogita Agarwal Khaitan & Co		
18.	Smt Bharti Jain	IN/PA-1507 SwaSh Legal Consultants	
19.	Smt Priya Singh	ngh Anand and Anand	
20.	Smt Ritika Ahuja	Anand and Anand	
21.	Shri Shubham Nayyar	Anand and Anand	
22.	Shri Abinav Agarwal	Lall & Sethi	
23.	Shri Joginder Singh	Lexorbis	
24.	Smt Saranya R	CDAC, Pune	
25.	Shri Lokendra Singh	Boudhik IP, LLP	
26.	Smt Ritushka Negi	Remfry & Sagar	
27.	Smt Yamini Jindal	US India Business Council	
28.	Shri Dinesh Sharma	US Embassy, New Delhi	
29.	Shri Hiroyuki Nakano	JETRO, New Delhi	
30.	Smt Ritika Mehta	JETRO, New Delhi	
31.	Shri Sandeep Pandey	Cyril Amarchand Mangaldas, Noida	
32.	Smt Garima Sethi	Chadha & Chadha	

33.	Shri Ankush Mehta	Mehta & Mehta Associates	
34.	Shri Gaurav Chhibber	Chadha & Chadha	
35.	Shri Nishant Sharma	Dolby Technology India	
36.	Shri Eashan Gosh	Independent	
37.	Smt Megha Banerjee	LexPax Mundus	

## IP Officials present offline:

S.No.	Name	Designation/Office	
1.	Prof. (Dr.) Unnat P. Pandit	Controller General of Patents, Designs and Trade	
		Marks	
2.	Shri Yogesh V. Bajaj Deputy Controller of Patents and Designs		
3.	Shri Santosh Kumar Gupta Assistant Controller of Patents and Designs		
4.	Shri Vishal Shukla Assistant Controller of Patents and Designs		
5.	Shri Chandan Kumar Jha Assistant Controller of Patents and Designs		
6.	Shri Rahul Gahlan Assistant Controller of Patents and Designs		
7.	Shri Anuyog Chauhan Examiner of Patents and Designs		
8.	Shri Narender Singh Yadav	Examiner of Patents and Designs	
9.	Shri Divek Jangir	Examiner of Patents and Designs	

## b) Online

S.No.	Name	Designation	
1.	Shri Hitender Dalal	Examiner of Patents and Designs	
2.	Shri Kishan Kumar Singh	Examiner of Patents and Designs	
3.	Shri Prashant Kumar Dixit	Examiner of Patents and Designs	
4.	Shri Chetan Mann	Examiner of Patents and Designs	
5.	Shri Diwakar Shukla	Examiner of Patents and Designs	
6.	Shri Shubham Kumar	Examiner of Patents and Designs	
7.	Smt Smriti	Examiner of Patents and Designs	
8.	Shri Udit Pathak	Examiner of Patents and Designs	
9.	Shri Vivek Kumar	Examiner of Patents and Designs	
10.	Shri Mayank Sikarwal	Examiner of Patents and Designs	
11.	Shri Vivek Kumar Giri	Examiner of Patents and Designs	
12.	Shri Ashish Ratnawat	Examiner of Patents and Designs	
13.	Shri Ambuj Verma	Examiner of Patents and Designs	
14.	Shri Tejpratap Singh	Examiner of Patents and Designs	
15.	Shri Dheeraj Kumar Daksh	Examiner of Patents and Designs	
16.	Shri Nihal Kumar	Examiner of Patents and Designs	
17.	Shri Shubhank Srivastava	Examiner of Patents and Designs	
18.	Smt Sushila Kumari	Examiner of Patents and Designs	
19.	Shri Tej Prakash Mittal	Examiner of Patents and Designs	

20.	Smt Minal Mohar	Examiner of Patents and Designs
21.	Shri Aditya Gedam	Examiner of Patents and Designs
22.	Shri Vishal Raj	Examiner of Patents and Designs
23.	Shri Amit Singh	Examiner of Patents and Designs
24.	Shri Abhishekh	Examiner of Patents and Designs
25.	Shri Aashish Kumar Kapil	Examiner of Patents and Designs
26.	Shri Varun Khokher	Examiner of Patents and Designs
27.	Smt Neha Shihra	Examiner of Patents and Designs
28.	Shri Shikhar Singh	Examiner of Patents and Designs
29.	Shri Prem T S	Examiner of Patents and Designs
30.	Shri Hari Balaji K S	Examiner of Patents and Designs
31.	Smt Divya Lakshmi P	Examiner of Patents and Designs
32.	Shri Boddu Chaitanya Kumar	Examiner of Patents and Designs
33.	Shri Subash V	Examiner of Patents and Designs
34.	Shri Shashank Shekhar	Examiner of Patents and Designs
35.	Shri Gyan Vishal	Examiner of Patents and Designs
36.	Shri Ankit Kumar	Examiner of Patents and Designs
37.	Shri Prince Kumar Mittal	Examiner of Patents and Designs
38.	Shri Abhishek Kumar	Examiner of Patents and Designs
39.	Shri Siddharth Chavan	Examiner of Patents and Designs

### 1. Opening Remarks

- Prof. (Dr.) Unnat P. Pandit (CGPDTM) commenced the meeting by providing a background of the earlier stakeholders' meeting held at IPO, Mumbai. He emphasized the need for:
  - Inclusion of more examples in annexures.
  - > Multiple revisions of the CRI (Computer Related Invention) guidelines for clarity and standardization.

### 2. Stakeholder comments and official responses:

S. No	Stakeholder	Comments	Response
1.	Smt Chandni Agarwal & Shri Ashwani Balayan	<ul> <li>Sufficiency of Disclosure for AI inventions is too rigid.</li> <li>Device claims are rejected based on form.</li> <li>Suggest using "patent-eligible" and "non-patenteligible"</li> </ul>	Prof. (Dr.) Unnat P. Pandit (CGPDTM): - Patent Office cannot include everything More examples with reasoning needed Possibility of separate AI invention

		terminologies.	guidelines to be explored.
2.	Shri	- Need standard	Shri Santosh Kumar Gupta: - Guidelines use terminologies aligned with Section 3 of The Patents Act, 1970 Guidelines should harmonize with global standards while preserving national territorial rights Indian statutory language must remain primary Harmonisation with global norms is welcome but within Indian legal framework.  Prof. (Dr.) Unnat P. Pandit (CGPDTM):
	Abhishek Sen	understanding of system claims across all controllers.	<ul> <li>Agreed to address inconsistency in controller decisions.</li> <li>Multiple revisions of CRI guidelines are planned.</li> </ul>
3.	Smt Aparna Kareer	- Guidelines should suggest methods to convert non- patentable claims into patentable ones.	Prof. (Dr.) Unnat P. Pandit (CGPDTM):  - Direct conversion method is impractical.  - Instead, more detailed examples will be included in annexures to assist applicants.
4.	Smt Ritushka Negi	<ul> <li>Insufficient reference to emerging technologies.</li> <li>SoD too rigid and ambiguous for AI inventions.</li> <li>Suggested optional disclosures.</li> <li>Clarity on "substance vs form" is needed.</li> </ul>	Prof. (Dr.) Unnat P. Pandit (CGPDTM): - SoD for AI will be addressed case-by- case Stakeholders are encouraged to provide examples with reasoning.  Shri Santosh Kumar Gupta: - Core inventive concept must be disclosed.  Shri Yogesh V. Bajaj: - All claimed elements must be
5.	Smt Ritika Ahuja	- SoD for AI inventions too strict. - Current definition of	disclosed in the specification.  Shri Santosh Kumar Gupta: - Priority for definitions: (1) Indian statute, (2) Case laws, (3) Dictionary.
		"Algorithm" is broader than	- Case laws used for terms not covered

		previous ones.	in law (e.g., Technical
		- Introduce definitions for AI	Effect/Contribution).
		terms.	
		- Include case laws in	
		annexure.	Prof. (Dr.) Unnat P. Pandit (CGPDTM):
			- Agreed to explore separate AI
			invention guidelines.
6.	Shri	- EPC provides detailed AI-	Shri Rahul Gahlan:
	Himanshu	related examination	- Current CRI guidelines already state
	Chawla &	guidelines.	that disclosing characteristics of
	Smt Anindita	- SoD approach from EPC can	training data is acceptable if full
	Goswami	be adopted.	dataset is not feasible.
		as and production	
			Prof. (Dr.) Unnat P. Pandit (CGPDTM):
			- SoD clarification with examples will
			be added.
7.	Smt Yamini	- CRI guidelines silent on	Prof. (Dr.) Unnat P. Pandit (CGPDTM):
'	Jindal	GCC.	- Not within the scope of CRI
	Jiiiuai	- Need to standardized IP	guidelines.
			9
		creators.	- GCC is already standardized as an applicant.
8.	Smt Bharti	- Hardware aspects of the	Prof. (Dr.) Unnat P. Pandit (CGPDTM):
0.		invention must be	- Hardware references must be
	Jain		
	Chai III	considered.	explicitly included in the specification.
9.	Shri Hiroyuki	- Appreciated examples in	Noted with appreciation.
	Nakano	Section 5 that differentiate	
		patentable from non-	
10	01 1371 1	patentable claims.	D ( /D ) II - : D D - !! ( / ( ) / ( ) / ( )
10.	Shri Nishant	- More clarity on algorithm	Prof. (Dr.) Unnat P. Pandit (CGPDTM):
	Sharma	definitions and training data	- Training data disclosure should be
		for AI inventions.	standardized to assist PSITA in
		- Disclosure requirements	understanding the invention.
		for Blockchain (e.g.,	
		distributed ledger) should	
		be specified.	
11.	Smt Garima	- Propose multifactor test for	Prof. (Dr.) Unnat P. Pandit (CGPDTM):
	Sethi	Technical Effect (as in EPC).	- Applicants should describe technical
		- Need verifiable metric for	effect in their written submission.
		evaluating patentability.	- Agreed to discuss 1tandardizati
			identification of Technical Effect.
12.	Shri Sandeep	- Consider EP guidelines for	Prof. (Dr.) Unnat P. Pandit (CGPDTM):
	Pandey	AI inventions.	- EP guidelines are jurisdiction-specific
	Ŭ	- Refer to NASSCOM 2025	and cannot be directly applied to India.
		report for patterns in	and camer se an eetily approa to main

		granted/rejected patents.	
13.	Other	- Need clear demarcation of	Prof. (Dr.) Unnat P. Pandit (CGPDTM):
	Stakeholders	patentable vs. non-	- Clarification of key concepts will be
		patentable claims with	given through examples.
		reasoning.	- General understanding of case law
		- Clarify Patent Office's	will be included rather than case-by-
		interpretation of case law.	case reasoning.
		- Confusion exists between	- Harmonisation in claim construction
		application vs system claims.	will be addressed in revised guidelines.

#### 3. Conclusion

- Prof. (Dr.) Unnat P. Pandit (CGPDTM) concluded the meeting by reiterating:
  - > The primary aim of CRI guidelines is to reduce variance in examination and prosecution.
  - ➤ Harmonisation among examiners, controllers, and attorneys is essential.
  - > Multiple revisions will be required to achieve standardization.